

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.156- CP 85 of 2019
With
ITEM No 157- IA 45 of 2019
ITEM No 158- IA 561 of 2019
ITEM No 159- IA 114 of 2020
ITEM No 160- IA 838 of 2020

Proceedings under Section 241-242 & 246 of Co.Act,2013

IN THE MATTER OF:

Harshavardhan Singh & Anr

.....Applicant

V/s

Manpasand Beverages Ltd & Ors

.....Respondent

Order delivered on: 13/06/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nachiket Dave, Adv.

For the Respondent : Ms. Hirva Dave, Adv. a/w. Mr. Jaimin Dave, Adv. for R-2

ORDER

It is submitted by the Learned Counsel Ms. Hirva Dave that pleadings are not completed in the present matter as well as other related IA's i.e. IA 45 of 2019, IA 561 of 2019, IA 114 of 2020 and IA 838 of 2020.

In view thereof, the pleadings to be completed. The reply / rejoinder to be filed before the next date of hearing, with copy to the other side.

List the matter for further consideration 09.08.2023.

Interim relief, if any, to continue till the next date of hearing.

-SD-

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)

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